

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:4253

ANSWERED ON:15.12.2000

DEBT RECOVERY TRIBUNALS

NAWAL KISHORE RAI;RAMJILAL SUMAN;SAHIB SINGH VERMA;SUSHIL KUMAR INDORA;ZORA SINGH MANN

Will the Minister of FINANCE be pleased to state:

- (a) the number of Public Sector banks/FIs, loan defaulting cases referred to each Debt Recovery Tribunal during each of the last three years and the current year, so far;
- (b) the amount involved in these cases alongwith the amount recovered out of it so far;
- (c) the number of cases referred to High Courts by DRTs during the above period;
- (d) whether the Government propose to set up some more Debt Recovery Tribunals in view of increasing number of bank loan defaulting cases; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL)

(a) & (b): Information is being collected and will be laid on the Table of the House.

(c): Nil

(d) & (e): Initially, it was decided to set up only 10 Debts Recovery Tribunals (DRTs) in the country. However, keeping in view the workload on the existing DRTs Government decided to set up twelve more DRTs in the country. Out of these, Government has already set up 15 DRTs one each at Calcutta, Delhi, Jaipur, Bangalore, Ahmedabad, Chennai, Mumbai, Jabalpur, Patna, Guwahati, Hyderabad, Allahabad, Chandigarh, Ernakulam and Aurangabad. Remaining DRTs one each at Delhi, Calcutta, Cuttack, Chennai, Nagpur and two at Mumbai are in the process of being set up.